

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 06/SM/2021 (Suo-Motu)

Coram:

**Shri P.K.Pujari, Chairperson
Shri I.S.Jha, Member
Shri Arun Goyal, Member
Shri P.K.Singh, Member**

Date of Order: 11th November, 2021

In the matter of:

Corrigendum to Order dated 13.8.2021 in Petition No.06/SM/2021

A mechanism to determine Compensation on account of installation of Emission Control System by the generating companies in compliance with the Revised Emission Standards issued by Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India, vide Environment (Protection) Amendment Rules, 2015 on 07.12.2015 in respect of the Thermal Generating stations whose tariff is determined through competitive bidding under Section 63 of the Electricity Act, 2003.

CORRIGENDUM

In the 2nd line of paragraph 106, the word 'not' shall be inserted between the words 'there should' and 'be any element'' and read accordingly.

2. All other terms of the order dated 13.8.2021 in Petition No. 6/SM/2021 remain unchanged.

**Sd/-
(P.K. Singh)
Member**

**Sd/-
(Arun Goyal)
Member**

**Sd/-
(I. S. Jha)
Member**

**Sd/-
(P. K. Pujari)
Chairperson**